

(f) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (f) Under the National Rural Health Mission up-gradation of health facilities at various levels including installation of equipments is included by the States/Union Territories in their Annual Programme Implementation Plans (PIPs). The PIPs are prepared by the States/UTs based on the felt needs and priorities. The PIPs are examined in the Ministry and funds are released to the States/UTs for up-gradation works as per approval of the National Programme Co-ordination Committee (NPCC). So far no proposal has been received from any State/Union Territory Government for installation of Electro Interstitial Scanner (EIS) System under NRHM.

#### **Bill on Bio Medical Research of Human Participants**

3013. SHRI B.S. GNANADESIKAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the revised draft Bill of Bio Medical Research of Human Participants (Promotion and Regulations) has been finalized by the Indian Council of Medical Research (ICMR);

(b) if so, whether the revised bill will protect the human subjects used in any form of scientific research and increase the penalty for violation of ethical guidelines and the maximum penalty from Rs. one lakh and six months imprisonment to Rs. 10 lakhs and an imprisonment between five to ten years; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No, the Draft Bill of Bio Medical Research on Human Participants on Human Participation (Promotion and Regulation) has not been finalized.

(b) and (c) Do not arise.

#### **Survey on extent of spurious drugs in the country**

3014. DR. GYAN PRAKASH PILANIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether to assess the extent of spurious drugs in the country, a country wide survey has been undertaken by the Ministry through CDSCO, if so, its outcome;

(b) whether Indian Pharma Industry estimate is that 20-25 per cent is share of spurious drugs in annual turnover of Rs. 85,000 crore;

(c) if so, what is Government's reaction thereto;

(d) how many FIRs have been registered, since 5 December, 2008, whence offences under the Drugs and Cosmetics (Amendment) Act, 2008, have become cognizable and non bailable;